



**Government of Odisha
Office of Special Relief Commissioner**

No. 4921 /R&DM(DM), Date: 31/08/21
PT2-RDM-RLF-MISC-0034-2020

ORDER

Whereas, SARS CoV-2 infection continues to be active in different areas in the State;

And whereas, Ministry of Home Affairs, Government of India (GoI) has issued guidelines vide Order No.40-3/2020-DM-I(A) dated 29th April,2021, Order No.40-3/2020-DM-I(A) dated 27th May,2021, Order No.40-3/2020-DM-I(A) dated 29th June,2021,Order No.40-3/2020-DM-I(A) dated 28th July,2021 and Order No.40-3/2020-DM-I(A) dated 28th August,2021 for effective control of COVID-19;

And whereas, the Government of Odisha vide Revenue & Disaster Management (Disaster Management) Department Order No.4290/R&DM(DM) dated 31st July, 2021 had imposed stipulations/ instructions for graded unlocking until 6:00 AM of 1st September, 2021 (Wednesday)for effective control of COVID-19;

Now, therefore, with a view to protecting the health of the public and preventing spread of Covid-19 along with normalising the economic activities, in supersession of all previous orders of Revenue & Disaster Management (DM) Department in this regard excepting those specifically mentioned/ referred, the Government of Odisha do hereby impose the following stipulations/ instructions for graded unlocking which shall be effective from **6.00 AM of 1st September, 2021 (Wednesday) till 6.00 AM of 1st October, 2021 (Friday).**

Strategy for containing the infection:

A. 5 fold strategy such as **Testing, Tracking, Treatment, Vaccination and Adherence to COVID appropriate behaviour** shall be adopted for containing the spread of infection. Micro containment measures shall be undertaken by local authorities i.e. District Collector & Municipal Commissioners, examining very carefully the spread of infection, case positivity, hospital infrastructure and local conditions, with a view to minimizing the spread through effective micro-containment. While working on the containment framework, the concerned authorities shall carefully determine the area which shall be brought under micro-containment. The clinical management and vaccination shall be given adequate importance and a detailed strategy and action plan shall be worked out

by local administration. The local authorities shall be guided in this regard by Annexure 1.

B. Operational guidelines in containment zones

- i. **In these containment zones, the activities allowed under these guidelines will not be permitted.** There shall be strict perimeter control in the area of the containment zones to ensure that there is no unchecked inward/outward movement of population from these zones except for maintaining essential services (including medical emergencies and law and order related duties) and Government business continuity. The guidelines issued in this regard by MoHFW will be strictly implemented.
- ii. If any new area is included in the category of containment zone, the activities allowed in that area till the time of its categorization as a containment zone, will be suspended, except for those activities which are specifically permitted under consolidated revised guidelines.
- iii. The activities allowed under these guidelines will be withdrawn immediately, if any of the stipulations are violated, risking the spread of COVID-19. All entities, in the Government and private sectors, and members of public should follow the guidelines strictly.
- iv. **Unlocking:** There shall be graded unlocking throughout the State with effect **from 6:00 AM of 1st September, 2021(Wednesday) till 6.00 AM of 1st October, 2021(Friday).**
- v. **Night curfew shall be imposed in all urban areas of the State from 10.00 PM to 5.00 AM every day.**
- vi. **Weekend Shutdown: There shall be no weekend shutdown across the State.**
- vii. **Vaccination & Testing:** Vaccination shall continue in places as notified by H&FW Department from time to time and Testing shall continue as per H&FW Department guidelines & time schedule.

- C. During unlock period, All types of shops & malls may remain open across the State from **5.00 AM to 10.00 PM** every day.

It shall be the responsibility of the Mall Authorities/ shop owner(s)/ Market Associations to ensure that COVID appropriate behaviour are followed strictly by himself/herself, and the customers. The owner shall make arrangement by deploying his/her staff to prevent crowding by customers inside and outside the shop. Proper social distancing demarcations in and outside shop shall be displayed by the shop owner and COVID appropriate social distancing shall be ensured by him/her. In case of violation, local authorities can take strict action including criminal action under relevant acts including Disaster Management Act, 2005. Such violation shall entail sealing of such shops for a period as decided by the local authorities.

D. All activities and establishments shall remain **fully functional** with the following stipulations and exclusions:

- a. All Social/ Religious/ political/ cultural gatherings shall remain prohibited.
- b. Exhibitions/ Trade Fairs/ Melas shall remain prohibited.
- c. Auditoriums/ assembly halls/ similar facilities shall remain open only for official meetings as per the seating capacity adhering to COVID safety protocols. No social/ religious/ cultural/ political gatherings & meetings shall be allowed in such facilities.

Permission for such meetings shall be accorded by the respective District Magistrates/ Municipal Commissioners/ Police Commissioner, Bhubaneswar-Cuttack or other officers authorised by them. Provided that the respective District Collector/ Municipal Commissioner/ Police Commissioner, Bhubaneswar-Cuttack may further restrict the number of persons to be allowed in such functions/ gatherings keeping the local situation in mind in the interest of the health of the people and issue specific order in that regard.

- d. Information Centre-cum-Reading Rooms/ libraries shall remain open. The concerned authorities/ in charge of such centres/ libraries should adhere to COVID- 19 safety protocols.
- e. Marriages, thread Ceremony/ Bratopanayan, funerals, last rites and related gatherings with approval from local authorities shall be allowed with a ceiling of 250 persons (for the entire event) including hosts, guests, priests and catering and other support staff with adherence to COVID-19 safety protocols subject to the following conditions:

(i) Under no circumstances, the number of participants shall exceed the ceiling for the entire event.

(ii) In closed spaces, subject to the above ceilings such number of persons shall be allowed as would be feasible to follow Covid protocols.

(iii) In open spaces, keeping the size of the ground/ open space in view, appropriate number of persons will be allowed, subject to the above ceilings, so as to ensure maintenance of prescribed physical distancing norm.

(iv) **Marriage processions shall be allowed with due prior written approval from competent authorities subject to the ceiling 50 participants including bridegroom, priest, friends, relatives, guests, members of band party, light & sound systems etc.** The number of persons in marriage procession shall count towards the above said ceiling of 250 persons.

(v) All other conditions/ stipulations for marriage, funeral and last rites related gatherings shall be followed as per the Government guidelines released vide Revenue and Disaster Management (DM) Department letter No. 2321/ R&DM(DM) dt. 30.04.2021.

(vi) All other conditions/ stipulations for thread ceremony/ bratopanayana and related rituals shall be followed as per the Government guidelines released vide Revenue and Disaster Management (DM) Department letter No.2666 dated 18.05.2021.

E. All religious festivals/ festivities/ functions shall be held/ celebrated/ observed as per orders of the Government vide its order No 4534/ R&DM (DM) dated 9th August, 2021.

Any person found violating this order shall be punished under the provisions of the Disaster Management Act, 2005 and other relevant laws.

Explanation:

Subject to other provisions of this order, activities that are not specifically prohibited/ regulated/ restricted/ permitted with restrictions above are allowed subject to adherence to COVID- 19 safety protocols and SOPs/ guidelines issued by appropriate authorities.

F. Night Curfew in Urban Areas: During the night curfew all activities shall be banned except the following.

- i. All commercial establishments including essential items, food and vegetable shops, excluding all medicine/ pharmaceuticals/ medical devices/optical shops etc. shall remain closed.
- ii. However, home delivery of essential goods, food items, including grocery, vegetables, fish, meat, egg and milk are permitted. Further, home delivery of food by restaurants, hotels and aggregators such as Swiggy, Zomato etc. are allowed.
- iii. No restrictions shall apply to COVID testing and vaccination centres and movement of persons/ vehicles for COVID testing and vaccination shall be allowed.
- iv. All Government & Private offices/ establishments dealing with essential services/ utility providers like power, telecommunication, water supply, Police, Municipal Services, Railways/ Airport/ Port services and Security etc. shall remain functional.
- v. Movement of private four and two wheeler, auto rickshaws, cab aggregators such as Ola, Uber etc. are allowed for dropping and picking up passengers to and from airports, railway stations and bus stands.

However, during the night curfew, the District Magistrates/ Municipal Commissioners/ Police Commissioner, Bhubaneswar-Cuttack, shall allow/ restrict any such activities as would be necessary in the interest of general health of the public and for prevention of spread of Covid-19 .

General Guidance:

No pass would be required for movement of above category of persons. Valid Travel documents/ authorizations such as airline/ railway/ bus tickets/ boarding passes, with any identity proof shall be adequate for the purpose. Identity cards issued by appropriate authorities of the establishments shall serve as pass for effecting movement of employees of establishments under permitted activities. Patients and their attendants/ persons requiring emergency need for movement shall be allowed to move with minimal proof of their emergencies. Officers/ staff on duty shall be sensitized to appreciate the situation of persons on the road and take suitable action to facilitate movement on emergency needs. However, considering situation on the ground, appropriate local authorities may prescribe additional requirements for permission to travel. However, all efforts shall be made for smooth, contactless and electronic methods for entertaining requests for movement.

G. Involvement of Gram Panchayats

Gram Panchayat shall play a very important role in creating awareness among inhabitants about COVID Appropriate Behaviours (CABs) and keep a track on people coming from outside to their area, besides undertaking surveillance on the spread of the disease. Further, Gram Panchayats shall monitor the health condition of people in Home Isolation and report to BDOs/ Health Officials about non-availability of appropriate conditions if any and the need for transferring patients from Home Isolation, if required. Further Gram Panchayat shall bring to the notice of Local Authorities (BDO/Tahsildar/ PHC/CHC/ Police Station) with regard to violation of COVID-19 protocols and relevant guidelines on COVID-19 management by any individual(s).

H. General Directives for COVID-19 Management

The following General Directives for COVID-19 Management shall be strictly followed throughout the State:

- a. Face coverings/ Masks: Wearing of face cover/ mask properly is compulsory in public places; in workplaces; and in public transport.
- b. Physical distancing: Individuals must maintain a minimum distance of 6 feet in public places.
- c. Spitting in public place will be punishable with fine, as prescribed in accordance with laws, rules or regulations.
- d. Same as permitted by the Excise Department, consumption of liquor in public place is prohibited.
- e. Consumption of paan, gutka, tobacco, and similar products in public place is prohibited.
- f. The National Directives for COVID 19 Management is placed at [Annexure-II](#).

I. Safety and Protection of vulnerable persons

The following categories of people are advised against outdoor movement, except for essential and health purposes.

- a. persons above 65 years of age
- b. persons with co-morbidities
- c. pregnant women
- d. children below the age of 10 years

J. Instructions for enforcement of above stipulations:

- i. All the district magistrates shall strictly enforce the National COVID 19 directives as specified in *Annexure I*. Penalties prescribed shall be levied and collected from all persons and entities violating these directives.
- ii. All industrial and commercial establishments, workplaces, offices etc. shall put in place arrangements for implementation of SOP before starting their functioning.
- iii. Police Commissioner, Collector, ADM, CDM & PHO, DCP, Sub-Collector, Tahasildar, B.D.O, Municipal Commissioner and Executive Officer of Urban Local Bodies are hereby authorized to take all necessary actions for enforcement and implementation of the aforesaid measures. Local police shall render necessary assistance as and when requisitioned by the aforementioned officers.
- iv. Excise enforcement activities shall be permitted.

K. Special Powers: District Magistrates & Collectors/ Police Commissioner of Cuttack- Bhubaneswar Police Commissionerate/ Municipal Commissioners shall scrupulously implement these guidelines and shall take all possible measures to enforce the guidelines. They may impose any additional restrictions as may be felt necessary in the interest of containment of the spread of COVID-19 and to ensure COVID appropriate behaviour are followed by all concerned.

L. Penal provisions:

Any person violating these lockdown measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, and COVID-19 Regulations 2020, besides legal action under Sec. 188 of the IPC, and other legal provisions as applicable.


In case of any other doubt, the State Government in Revenue & Disaster Management (Disaster Management) Department will issue necessary directions or clarifications.

By orders of the Governor


31/8/2021.
CHIEF SECRETARY, ODISHA

Memo No. 4922 / R&DM(DM) **Date:** 31/08/21

Copy forwarded to the Private Secretary to Hon'ble Chief Minister/ Private Secretary to all Ministers/ Chief Secretary/ Development Commissioner/ Agriculture Production Commissioner for kind information.


31.08.2021

Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

Memo No. 4923 /R&DM(DM) **Date:** 31/08/21


Copy forwarded to the Addl. Chief Secretary/ Principal Secretary/ Commissioner-cum-Secretary of all Departments/ Director General of Police/ Director General of Police Fire Services/Police Commissioner, Bhubaneswar-Cuttack/ All RDCs/ All Collectors/ Superintendents of Police/ All Municipal Commissioners for kind information and immediate necessary action.


31.08.2021

Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

Memo No. 4924 / R&DM(DM) **Date:** 31/08/21

Copy forwarded to the Joint Secretary (Disaster Management), Ministry of Home Affairs (Disaster Management Division), Government of India for kind information.


31.08.2021

Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

ANNEXURE – I

1. Surveillance and Containment

Local Authorities i.e., District Collector/ Municipal Commissioner shall carefully demarcate and declare the containment zones, at the micro level taking evidence-based decision as per the following parameters:

- **Quarantining** and testing individuals suspected to be positive including contacts of SARS-CoV-2 positive persons, SARI cases, persons with flu like symptoms etc. and ensuring that they are not mobile and thus able to spread the infection
- **Isolating** all those who are positive, tracing their contacts, quarantining and testing them.
- where there are clusters of cases, simply quarantining individuals or families will not help. In that case, **containment zones** with clear boundaries and stringent controls will be required to ensure that the infection does not spread outside. This will be implemented as per SOPs of the Ministry of Health & FW, GoI / Department of Health & FW, GoO. This would mean a large geographical area like a city or district or well-defined parts thereof, where cases are high and spiraling up, gets contained physically, However, regulated movement of public transport would be permitted.

I. **Evidence Based Decision:** The decision on where and when to go for large Containment Zone (CZ) has to be evidence based and done at the District/ Municipality level after proper analysis of the situation, such as; the population affected, the geographical spread, the hospital infrastructure, manpower, the ease of enforcing boundaries etc.

II. However, in order to facilitate objective, transparent, and epidemiologically sound decision making, the following broad-based framework to be followed in selection of areas:

III. The areas requiring **Intensive action and local containment connotes** specific and well-defined geographical units such as cities/ town/ part of the towns/ district headquarters/ semi-urban localities/ municipal wards/ panchayat areas etc.

Sl.No	Parameter	Thresholds
1	Test Positivity	Test positivity of 10% or more in the last one week.
OR		
2	Bed occupancy	Bed occupancy of more than 60% on either oxygen supported or ICU beds

The Containment Zones will be notified by the respective District Collectors/ Municipal Commissioners and information will be shared with MoHFW. The notification shall be uploaded by the District Collector and by the Municipal Commissioner on their websites. Awareness shall be created in communities on COVID-19 appropriate behaviour.

Testing, Tracking and Treatment

- i. Districts Authorities/ Municipal Corporations will continue with the strategy of **'Test-Track-Treat-Vaccinate'** and **implementation of COVID Appropriate Behavior across the District/ Municipal Corporation** as the ongoing strategy for the management of COVID-19.
- ii. Ensure **adequate testing and door to door case search** in the area through adequate number of teams formed for such purpose.
- iii. Plan for **testing of all clinically resembling** cases of Influenza like illness (ILI) & SARI to be prepared.
- iv. Testing shall be carried out as per prescribed protocol. The proportion of RT-PCR tests in the total mix should be scaled up to the extent possible.
- v. Quick isolation of COVID-19 patients shall be ensured in treatment facilities/ home (subject to fulfilling the home isolation guidelines).
- vi. Clinical interventions and clinical Management protocol, as prescribed/ required shall be clearly understood and administered.
- vii. Effective infection, prevention and control practices shall be followed in treatment facilities and by health care workers and professionals.

2. Clinical Management

- i. Analysis to be undertaken with respect to **requirement of health infrastructure** so as to **manage the present and projected cases (next one month)** and necessary action initiated to ensure sufficient oxygen-supported beds, ICU beds, ventilators, ambulances including creation of makeshift hospitals, as needed. Sufficient quarantine facilities shall also be re-activated.
- ii. Ensure that people satisfying protocol for home isolation only are allowed under **home isolation**. Create a **mechanism for their regular monitoring** through Call Centres along with **regular visit of surveillance teams** to such houses.
- iii. Specific **monitoring** shall be done for **high risk cases** and their timely shifting to the health facility. Similarly, **elderly and co-morbid contacts** of positive cases shall be **shifted to quarantine centres** and monitored.
- iv. Coordinate **availability of oxygen, other related logistics, drugs** etc. for smooth management of treatment of COVID patient.
- v. **Use of Oxygen for COVID patients** shall follow the **guidelines issued by Department of Health &FW , Govt. of Odisha**.

3. Vaccination

Vaccination of the **eligible age-groups** shall be undertaken by the optimal capacity utilization of existing centers if required, **creating more vaccination centres**. Health and Family Welfare Department, Government of Odisha shall ensure implementation of the guidelines of vaccination drive of Government of India.

The District Administration, Police and Municipal Authorities shall ensure that the prescribed *containment measures* are strictly followed.

COVID Appropriate Behaviour- The District/ Municipal Authorities/ Police Commissioner, Bhubaneswar-Cuttack shall ensure strict compliance of COVID appropriate behaviour, such as use of face masks, maintaining physical distancing and hand hygiene. Crowd shall be regulated in all busy market places, weekly haats, public transport and other places.

Community Engagement

- i. Ensure **adequate advance information to community**, also highlighting the need for stringent containment actions so as to win their involvement and support.
- ii. Provide enough time for people movement for essential requirements etc. before announcing the large scale containment
- iii. Take necessary actions to **avoid misinformation & panic** in the community.
- iv. **Involve local level NGOs/CBOs/CSOs, Opinion Makers and subject experts** to create a positive environment and for sustained dialogue with the community.
- v. **Create wide publicity on early warning signals** and self-reporting so as to identify cases early and to prevent avoidable deaths among home isolation patients.
- vi. Give **wide publicity on the mechanism** whereby people can get themselves tested, details of available health facilities, requisitioning an ambulance etc (community based organizations should be encouraged to create WhatsApp groups for quick dissemination of information so that the individuals in need of prevention and/or care services do not suffer delay).
- vii. Ensure that **details of hospital beds and their vacancy status is made available on-line and also released to media on a daily basis.**
- viii. Details on **availability of oxygen, drugs, vaccine and vaccination centres;** including the guidelines related with use of Remdesivir/ Tocilizumab etc. be also widely publicized so as to create confidence in the community.
- ix. Community should be oriented about the feasibility of managing mild COVID-19 cases at home with appropriate monitoring of vital parameters such as temperature and oxygen saturation with the help of pulse oxymeter. Need for COVID Appropriate Behaviour including regulatory framework for enforcement should be widely publicized.

NATIONAL DIRECTIVES FOR COVID-19 MANAGEMENT

1. **Face coverings:** Wearing of face cover is compulsory in public places; in workplaces; and during transport.
2. **Social distancing:** Individuals must maintain a minimum distance of 6 feet (2 gaz ki doori) in public places.

Shops will ensure physical distancing among customers.

3. **Spitting in public places** will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.

Additional directives for Work Places

4. **Work from home (WfH):** As far as possible the practice of WfH should be followed.
 5. **Staggering of work/ business hours** will be followed in offices, work places, shops, markets and industrial & commercial establishments.
 6. **Screening & hygiene:** Provision for thermal scanning, hand wash or sanitizer will be made at all entry points and of hand wash or sanitizer at exit points and common areas.
 7. **Frequent sanitization** of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts.
 8. **Social distancing:** All persons in charge of work places will ensure adequate distance between workers and other staff.
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